

HIGH COURT OF UTTARAKHAND
NAINITAL

NOTIFICATION

No. 199 /UHC/Admin.A/2008

Dated: October 1, 2008.

In exercise of powers conferred by Sub Section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act No. XII of 1887) [also applicable to the State of Uttarakhand] read with Government of Uttaranchal (Now Uttarakhand) Notification No. 420-Ek (1)/XXXVI (1) /Nyay Anubhag/ 2005 dated 07/11/2005, the High Court is pleased to direct that the following 39 Civil Judge (Jr. Div.), posted in the State of Uttarakhand, shall have jurisdiction to try Civil Suits of pecuniary value not exceeding Rs. 1.00 lac.

1. Sri Ambika Pant
2. Smt. Deepali Sharma
3. Sri Pradeep Kumar Mani
4. Sri Arvind Nath Tripathi
5. Km. Pratibha Tiwari
6. Sri Rajoo Kumar Shrivastava
7. Sri Kuldeep Sharma
8. Sri Anirudh Bhatt
9. Km. Reena Negi
10. Sri Chandramani Rai
11. Km. Parul Gairola
12. Sri Ritesh Kumar Srivastava
13. Sri Ashutosh Kumar Mishra
14. Sri Manish Kumar Pandey
15. Sri Dharmendra Singh Adhikari
16. Km. Anuradha Garg
17. Sri Vijay Kumar Vishwakarma
18. Sri Shiva Kant Dwivedi
19. Sri Vevek Dwivedi
20. Km. Geeta Rani
21. Km. Meena Deopa
22. Km. Rajani Shukla
23. Sri Vivek Srivastawa
24. Sri Sudhir Kumar Singh
25. Sri Uday Pratap Singh
26. Km. Savita Chamoli
27. Sri Manindra Mohan Pandey
28. Sri Dharmendra Kumar Singh
29. Sri Sudhir Tomar
30. Sri Neeraj Kumar Bakshi
31. Sri Man Mohan Singh
32. Sri Madan Ram
33. Sri Mukesh Chandra Arya
34. Smt. Manju Singh
35. Sri Ramesh Singh
36. Km. Sangeeta Rani
37. Sri Arun Vohra
38. Sri Anita Gunjyal
39. Sri Laxman Singh

By Order of the Court

Sd/-
(V.K. Maheshwari)
Registrar General.